

IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'B' BENCH, KOLKATA

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby T. Varkey, Judicial Member)

I.T.A. No. 2208/Kol/2019
Assessment Year: 2012-13

Anita Devi Agarwal.....*Appellant*
[PAN: AFRPA 2151 C]

Vs.

ITO, Ward-1(1), Siliguri.....*Respondent*

Appearances by:

None appeared on behalf of the Assessee.

Sh. Jayanta Khanra, JCIT, appeared on behalf of the Revenue.

Date of concluding the hearing : February 19th, 2021

Date of pronouncing the order : February 24th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw her appeal in ITA No. 2208/Kol/2019 as she has availed the scheme under “*Vivad Se Vishwas Act, 2020*” vide her application dated 12.02.2021. The assessee states that she has been granted certificate by the designated authority in Form No.-3 under the provisions of “*Vivad Se Vishwas Act, 2020*”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 24th February, 2021.

Sd/-
[Aby T. Varkey]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 24.02.2021

Bidhan (P.S.)

Copy of the order forwarded to:

1. **Anita Devi Agarwal, 227/1, G.T. Road East End, Anandapally, P.O.-Sripally, Burdwan-713 103.**
2. **ITO, Ward-1(1), Siliguri.**
3. CIT(A), Siliguri. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches